

SUPREME COURT OF INDIA

The Collegium of the Supreme Court recommended the name of Shri Budi Habung, Judicial Officer, for appointment as a Judge of the Gauhati High Court in the following terms:

The Chief Justice of the Gauhati High Court in consultation with his two senior-most colleagues made the above recommendation on 26 April 2023. The Chief Ministers and Governors of the States of Assam, Arunachal Pradesh, Mizoram and Nagaland have concurred in the recommendation.

In terms of the Memorandum of Procedure, we have consulted Judges of the Supreme Court who are conversant with the affairs of the Gauhati High Court in order to ascertain the suitability of the above-named Judicial Officer for elevation to the Gauhati High Court.

For the purpose of assessing the merit and suitability of the above-named candidate for elevation to the Gauhati High Court, we have scrutinized and evaluated the material placed on record.

Shri Budi Habung, Judicial Officer

Shri Budi Habung joined judicial service on 31 March 2010. His name has been recommended to fill up the sole service post allocated to the State of Arunachal Pradesh. He is the senior-most judicial officer of the



Arunachal Pradesh Judicial Service and has served in various capacities in the State. The inputs placed by the Government in the file indicate that he enjoys a good personal and professional image. Nothing adverse has come to notice with regard to his integrity. The consultee-judges have concurrently given a positive opinion about his suitability for appointment as a Judge of the Gauhati High Court. Having regard to the material on record and all relevant factors, the Collegium is of the considered view that Shri Budi Habung is suitable for being appointed as a Judge of the Gauhati High Court.

In view of the above, the Collegium resolves to recommend that Shri Budi Habung, Judicial Officer, be appointed as a Judge of the Gauhati High Court.

(Dhananjaya Y Chandrachud), CJI

(Sanjay Kishan Kaul), J

(Sanjiv Khanna), J

17 August 2023